GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 187

TO BE ANSWERED ON THE 03RD FEBRUARY, 2021/ MAGHA 14, 1942 (SAKA)
STRENGTHENING OF PRIVATE SECURITY AGENCIES

187. SHRI SAMBHAJI CHHATRAPATI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has any plan to discipline and strengthen the private security agencies after the major role they played during peak period of COVID-19 to enable them to be more effective in rendering services;
- (b) if so, the details thereof; and
- (c) whether Government has undertaken any study on how these agencies could be more effective so that their base could be broadened further to generate more employment?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY)

(a) to (c): "Police" and "Public Order" are subjects enumerated in the State List of Seventh Schedule to the Constitution of India. The authority of licensing, regulation and monitoring etc. of the private security agencies derives from the aforesaid responsibilities of the States/ UTs. Therefore, these matters are handled by the State/UT Governments.

However, to facilitate the State Governments/UT Administrations in this regard, the Union Government enacted the Private Security Agencies (Regulation) Act in 2005 [PSAR Act], and circulated the PSA Central

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Model Rules, 2006. The Private Security Agencies (Private Security to Cash Transportation Activities) Model Rules, 2018 were circulated to further strengthen Private Security Agencies and to make them more accountable.

As per PSAR Act, licenses are issued by State Governments/UT Administrations. Government of India has also launched the Private Security Agency Licensing Portal on 24.09.2019 to fulfill the key visions of 'Digital India' and 'e-Governance', and to promote ease of doing business in private security sector. The portal provides a common platform for applying for licence across the country and facilitated online antecedents' verification of applicants of private security agencies through database of Inter-operable Criminal Justice System (ICJS). This portal provides for online payment of licence fee and is integrated with payment gateways of various Banks and state payment accounting systems. It is also available in many regional languages.

The Central Government, in December, 2020, has also notified the Private Security Agencies Central Model Rules, 2020 in supersession of earlier Central Model Rules of 2006. These Rules support requirement of online licensing portal and National Skill Qualification Framework (NSQF), aligned with the vision of 'minimum government & maximum

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Governance' thereby ensuring effectiveness and faster growth of the sector.

While formulating the Central Model Rules 2020, wide consultations were held with all stakeholders, including State Governments and industry Associations, with a view to bring in appropriate reforms to further strengthen Private Security Agencies.
